

(D)

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Original Application No: 986/92

Transfer Application No:

DATE OF DECISION 3.11.92

ABDUL RASHID, Gulbarga, Karnataka Petitioner

SHRI G.D.SAMANT

Advocate for the Petitioners

Versus

UNION OF INDIA AND ORS.

Respondent

SHRI SUBODH JOSHI

Advocate for the Respondent(s)

CORAM:

The Hon'ble ~~Shri~~ USHA SAVARA, MEMBER (A)

The Hon'ble Shri

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

No.

U. Savare
(USHA SAVARA) 3.11.92
M/A

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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Original Application NO: 986/92

Shri Abdul Rashid,
Gulbarga

.... Applicant

v/s

Union of India and others

... Respondents

CORAM : HON'BLE USHA SAVARA, MEMBER (A)

Appearance :

Shri G.D. Samant, Adv.
for the applicant.

Shri Subodh Joshi, Adv.
for the respondents.

JUDGEMENT

DATED: 3.11.92

(PER : USHA SAVARA, MEMBER (A)

This application has been filed for alteration in date of birth of the applicant. Shri Subodh Joshi appearing on behalf of the respondents, has raised a preliminary objection that this Tribunal has no jurisdiction to hear and decide this case. It is submitted that the applicant is working with the Central Railway at Wadi, District Gulbarga, State of Karnataka. The cause of action has also arisen at the same place. Therefore, the application can be only filed before the Bangalore Bench. He has drawn our attention to the changes in Rule 6 made with effect from 24.10.1988, and submitted that in view of this amendment, this Bench has no jurisdiction over this case.

(4)

2. Shri G.D.Samant, learned counsel for the applicant submitted that he may be permitted to approach the Hon'ble Chairman, with the request that the case be heard by the Bombay Bench of the Tribunal.

3. The facts are undisputed. The applicant was posted at Wadi, Dist.Gulbarga, Karnataka, and he is residing there now. The cause of action has also arisen in Wadi. In the circumstances, the application is not within my jurisdiction. The applicant may, if so advised, approach the Hon'ble Chairman under Section 25 for appropriate orders. The application is disposed of in the above terms. No order as to costs.

U. Savare
(USHA SAVARA) 8.11.97
M/A

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